

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, ^{26th} July, 2023

S.O 398 In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following Officers to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction of District Doda.

S.No	Name of the Officer S/Shri	Designation
1.	Suresh Kumar	Chief Planning Officer
2.	Bharat Bushan	Naib Tehsildar, Bhalra
3.	Manjeet Kumar	Naib Tehsildar, Bhaderwah, Khas
4.	Tanveer Shah	Naib Tehsildar, Topneel
5.	Snok Chand	Naib Tehsildar, Doda, Khas
6.	Bashir Ahmed	Naib Tehsildar, Gandoh
7.	Bashir Ahmed Sheikh	Naib Tehsildar, Jakyas
8.	Kuldeep Kumar	Naib Tehsildar, Dessa

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No.Law/Powr/15/2022-10

Dated: ²⁶ 07-2023

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu.
- 3) Administrative Secretary, Revenue Department.
- 4) District Magistrate, Doda. This is with reference to his letter No. 761/DM/Doda dated 30-05-2023..
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) S.O. section, Department of Law, Justice and Parliamentary Affairs.
- 7) Concerned Officers for compliance
- 8) Incharge Website.

(Shamim Ahmad Wani)
Senior Law Officer
Department of Law, Justice and P.A

